

FIR No. 0140/2018
PS: Sarai Rohilla
U/s: 307/34 IPC & 25/27/54/59 Arms Act
Rohit VS. State

24.05.2021

Present: None.

Today, Stenographer has pointed out that inadvertently two ordersheets dated 22.05.2021 (on the day this court was working as Vacation Judge) have been uploaded on Delhi District Court Website in “**FIR No. 0140/2018, PS Sarai Rohilla, titled as Rohit Vs. State**” and in both the ordersheets directions to the IO are same, however, the date fixed in the bail application have been mentioned differently as in one of the ordersheet the date fixed is **27.05.2021** and in another ordersheet, the date is mentioned as **03.06.2021**. On pointing out of the Stenographer, I have checked the cause list as well as both the orderhseets on the website. As per the cause list next date of hearing in the aforesaid bail application is fixed as 27.05.2021. Hence, it is clarified that next date of hearing in the bail application filed in FIR no. **0140/2018, PS Sarai Rohilla, titled “Rohit VS. State”, is 27.05.2021. Consequently, the date of 03.06.2021 is hereby cancelled.** Reader of the court, on duty, is directed to intimate counsel for applicant/accused Rohit

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telephonically today itself regarding the next date of hearing in the matter under the intimation to the undersigned.

This order be made part and parcel of the order dated 22.05.2021 and be immediately uploaded on the website.

(Charu Aggarwal)
ASJ-02/Central/THC
Delhi-24.05.2021